

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-106

IB-1098/ND/2020

New Restoration Application/13/2021

IN THE MATTER OF:

SNS Engineering Pvt Ltd

V/s

M-City Infrastructure Pvt Ltd

....Applicant

...Respondent

SECTION

U/s 9 IBC

Order delivered on 01.04.2021

CORAM:

SHRI ABNI RANJAN KUMAR SINHA

HON'BLE MEMBER (JUDICIAL)

SHRI K.K. VOHRA,

HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant

: Advs. Pardeep Dahiya, Mahima Benipur

For the Respondent

:

ORDER

New Restoration Application/13/2021

By filing this application, the applicant has prayed for restoration of IB-1098/ND/2020.

Heard, Ld. Counsel appearing for the applicant and perused the averments made in the application.

Ld. Counsel appearing for the applicant submitted that after the lockdown, the case was listed on 08.01.2021 and thereafter on 18.02.2021. The applicant's counsel had not received any SMS from the registry regarding the listing of the matter, which in practice, they used to receive from the registry; therefore, the counsel could not appear on that date when the application was dismissed for default. He further submitted that prior to that the proper argument was made on behalf of the applicant and on this ground, he prayed for recall of the order dated 18.02.2021 by which the Company Petition no. IB-1098/ND/2020 was dismissed for default.

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Considering the submissions, we think it proper to recall our order dated 18.02.2021 by which the Company Petition No. IB-1098/ND/2020 was dismissed for default. Accordingly, we hereby recall the order dated 18.02.2021.

Hence, the Company Petition No. IB-1098/ND/2020 is restored to its original file. The registry is directed to be registered the same in its original file.

With this, the present **Restoration Application/13/2021 stand disposed of.**

List the main Company Petition No. IB-1098/ND/2020 on **11.05.2021.**

-Set-

(K.K. VOHRA)
MEMBER (T)

-Set-

(ABNI RANJAN KUMAR SINHA)
MEMBER (J)